

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No. 272 of 2019

In the matter of:

Vidhya Achu Roy

....Appellant

Vs.

Suraj Mani Engineers Pvt. Ltd.

...Respondent

Present:

For Appellant:

**Mr. Prabha Swami and Mr. Nikhil Swami,
Advocates.**

For Respondent:

**Mr. A Murali and Mr. Goutham Shivshankar,
Advocates for R-2 to 5.**

ORDER

(Through Virtual Mode)

08.09.2020: At request, of the Learned Counsel , Mr. A. Murali, for R - 2 to 5 for filing of Memo stating that R-1/Company is not filing Reply/Response and adopting the Reply/Response for R-2. The matter is adjourned to **7th October, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

sr/md